

DELHI LEGISLATIVE ASSEMBLY
REVISED LIST OF BUSINESS

Wednesday, 12th December, 2012/21 Margashirsha, 1934 (Saka)
2.00 PM

1. **Question Hour:** Starred Questions as shown in the separate list to be asked and replies given.
2. **Special Mention (Rule 280):** Following Members to raise matters under Rule 280:
 - 1.Ch. Surender Kumar
 - 2.Shri Naresh Gaur
 - 3.Shri Sunil Kumar Vaidya
 - 4.Shri Devender Yadav
 - 5.Shri Kulwant Rana
 - 6.Shri Parduymn Rajput
 - 7.Ch. Bharat Singh
 - 8.Shri Shyam Lal Garg
 - 9.Dr. S. C. L. Gupta
 - 10.Shri Mohan Singh Bisht
3. **Adoption of Reports:**
 1. **Shri Kanwar Karan Singh**
Shri Sahab Singh Chauhan to move the following motion:
“That this House agrees with the Twelfth Report of the Business Advisory Committee presented on 11th December, 2012.”
 2. **Shri Kanwar Karan Singh**
Shri Jai Bhagwan Aggarwal to move the following motion:
“That this House agrees with the Twelfth Report of the Private Members Bills & Resolutions presented on 11th December, 2012.”
4. **Presentation of Report:**
Shri H.S.Balli
Shri Naseeb Singh
to present the Third report of Committee on Government Assurances.
5. **Papers to be laid on the Table:**
 1. **Smt. Sheila Dikshit, Chief Minister** to lay the copy of the following papers (English & Hindi Version):
 - (i) Notification F.No. 12/01/2006/AR/12785-12944 dated 20th November, 2012 regarding extension of the tenure of Sh. Shanti Kumar Jain, IPS (Retd.) as whole time Member of Public Grievances Commission, Government of National Capital Territory of Delhi upto 27.08.2016 i.e., the date on which he attains the age of 65 years.
 - (ii) Explanatory Memorandum of Action Taken by the Govt. of NCT of Delhi on the suggestions/observations of the Public Grievances Commission in its 10th Annual Report for the period 2007-2008(English & Hindi Version).
 - (iii) Explanatory Memorandum of action taken by the Govt. of NCT of Delhi on the special report of the Lokayukta in complaint No. C-245/Lok/2009, titled Lokayukta on its own motion, in the matter of publication of news report, “*Pension ke badle Parshad vasul rahen hai chanda*” in – “Jagran City” Section of “Dainik Jaagran”, dated 22/10/2009-against- Shri Narender Bindal, Councillor, Ward-42-Respondent, R/0 Y-307, Phase-I, JJ Colony, Nangloi, Delhi-110041, under sub-section 3 of section 12 of the Delhi Lokayukta & Upalokayukta Act, 1995.
 2. **Shri Ramakant Goswami, Minister of Election** to lay the copy of Notification No. 8 (N.C.T.D. No. 139) issued under No. CEO/EL.G/102(9)/Pt.file/2008/19902 dated 10.09.2012 containing ECI

Notification dated 30.08.2012 regarding appointment of Assistant Returning Officers and Assistant Electoral Registration Officers in 70 Assembly Constituencies.

6. **Introduction of Bill:**

Smt. Sheila Dkshit, Chief Minister to introduce "The Delhi Value Added Tax (4th Amendment) Bill, 2012 (Bill No. 15 of 2012) with the leave of the House.

7. **Short Duration Discussions:**

1. Further discussion on the situation arising out of non-regularization of unauthorized colonies despite distribution of temporary regularization certificates; initiated by Shri Mohan Singh Bisht on 11th December, 2012.

2. Shri Mukesh Sharma

Shri Naseeb Singh

Shri Nand Kishore

to initiate discussion on achievements of Delhi Govt. in social sector and its sensitivity in matters such as food security.

3. Dr. Narender Nath

Shri Naseeb Singh

Shri Devender Yadav

to initiate discussion on situation arising out of deaths caused by dengue due to corruption and negligence prevalent in all the three MCDs.

Delhi
12th December, 2012

P.N.Mishra
Secretary